

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For hearing,  
(Part-heard)

Bench

My  
15/10/04

For hearing,

(Part-heard)

Bench

My  
15/10/04

For hearing,

(Part-heard)

Bench

My  
15/10/04

Order dt. 07.10.04

Heard further in-part.  
Adjourned to 18.10.04.

Vice-chairman

Member (G)

Order dated 18.10.2004

Mr. A.K. Mishra, Ld.

Concessed for the applicant  
is as a concession for this  
matter on 02.11.04.

Vice-chairman

Member (G)

ORDER DATED 2.11.2004

Heard Ld. Counsel for the applicant and  
Mr. S.B. Jena, Ld. Additional Standing Counsel.

Simply because the applicant served  
different post offices on casual/part time/  
substitute basis for some time; he has  
filed this O.A. under <sup>Section</sup> 19 of the Administra-  
tive Tribunal Act 1985 seeking a direction  
from this Tribunal (to the Postal Department)  
to give him an engagement in their extra  
departmental organisation.

## NOTES OF THE REGISTRY

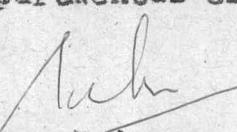
## ORDERS OF THE TRIBUNAL

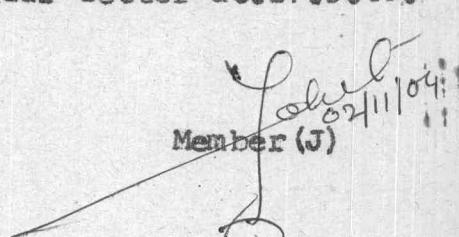
Copy of order off. 2/1/89  
issued to the Counsel  
for both sides.

To-day in course of hearing, the 2/1/89.  
Counsel for the applicant placed before  
us a copy of Government of India, Depart-  
ment of Posts letter No. 65-24/88-SPB/I,  
dt. 17.5.89 to show that casually engaged  
full time/ part time labourers and sub-  
stitutes are available to be recruited  
as Group D staff in the Postal Department  
and therefore the applicants should get  
an opportunity to be recruited in Group 'D'  
staff or even as a staff in GDS/ED Organisa-  
tion.

There are no rules/executive instructions  
to provide room for part time or full time  
casual labourers or substitutes to be direct-  
ly engaged in GDS establishment in relaxa-  
tion of the rules. However, it appears  
some benefits are available to casually  
engaged part time or full time labourers  
and substitutes to be engaged as Group 'D'  
staff under the circular letter dt. 17.5.89.

In the aforesaid premises this case  
is disposed of leaving the applicant to  
workout his remedy, if any, under the  
departmental circular letter dt. 17.5.89.

  
Vice-chairman

  
Member (J)